

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH, PATNA

O.A.NO.421/96

DATE OF DECISION: 02.12.96

CHA KRADHAR SINGH, S/o Dwarika Singh, R/o Vill. Bihari
Bigha, P.S.: Pandark, Barh, District : Patna.

.... APPLICANT.
vrs.

1. Union of India, through the Inspector General
Border Security Force, Frontier Hqr. , Shillong.
2. Section Officer, Headquarter, A.M.M. N Frontier,
B.S.F., Shillong.
3. Commandant, 193 Bn.. B.S.F., Shillong.

Counsel for the applicant : Shri S.K.Sinha.

O R D E R

(DICTATED IN OPEN COURT)

HON'BLE MR. D.PURKAYASTHA, MEMBER (J) :

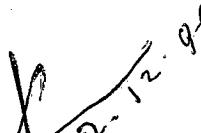
Heard Shri S.K.Sinha, learned counsel
for the applicant and I find that it is a fit case
to be disposed of at the admission stage itself with
a direction to the respondents to dispose of the repre-
sentation of the applicant, Annexure-1, since he opted
for voluntary retirement w.e.f. 31.05.1996 after completion
of 25 years service in the department. It further appears
that instead of passing any order on the representation
of the applicant for voluntary retirement, the applicant's
services was transferred to other Battalion vide order
dated 04.03.1996.

2. In view of the aforesaid circumstances

I direct the respondents to dispose of the representation, Annexure-1, within 3 weeks from the date of the order from this Tribunal.

3. Accordingly, the case is disposed of. If the applicant does not get appropriate relief, as ordered or directed by this Tribunal he would be at liberty to approach this Tribunal again. The applicant is also directed to send a copy of the application forthwith under registered post with A.D. to the respondents who is the competent authority to decide the matter of voluntary retirement.

4. A copy of the order may be furnished to the applicant.


(D.PURKAYASTHA)
MEMBER (J)